

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 147/TT/2020

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for three assets under Transmission System associated with System Strengthening Scheme (Formerly Tata Supplementary Scheme) in Northern Region
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri Mohit Mudgal, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for the following assets under Transmission System associated with System Strengthening Scheme (Formerly Tata Supplementary Scheme) in Northern Region:
- Asset-i:** 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar and Jalandhar, ICT-I along with associated bays at Amritsar Sub-station and 220 kV Verpal feeder bays I and II at Amritsar Sub-station;
- Asset-ii:** 315 MVA 400/220 kV ICT-II at Gorakhpur Sub-station along with associated bays (includes 2 number 220 kV Line Bays); and



Asset-iii: LILO of Bawana-Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Sub-station and 220 kV NunaMajra Feeder Bays at Bahadurgarh Sub-station.

- b. The Date of Commercial Operation (COD) of Asset-i, Asset-ii and Asset-iii was 1.5.2006, 1.8.2006 and 1.11.2006 respectively and the assets were combined vide order dated 22.6.2011 in Petition No. 244/2010 and tariff computation is based on notional COD i.e. 1.11.2006;
- c. The revision of transmission tariff on account of change in Interest on Loan (IoL) and Interest on Working Capital to the extent of revision in IoL and maintenance spares during 2004-09 period and consequent revised transmission tariff for the 2009-14 tariff period has been claimed in the petition;
- d. The tariff of the 2009-14 tariff period was trued-up and tariff of the 2019-24 tariff period for the transmission assets was determined by the Commission vide order dated 14.3.2016 in Petition No. 496/TT/2014;
- e. The true up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 14.3.2016 in Petition No. 496/TT/2014;
- f. Additional Capital Expenditure (ACE) during the 2014-19 period, due to enhanced land acquisition payment was admitted by the Commission vide order dated 14.3.2016 in Petition No. 496/TT/2014 and actual ACE in the form of disbursement during 2014-15 is being claimed in the instant true up petition;
- g. No ACE is claimed in the 2019-24 tariff period;
- h. A court case in respect of Asset-iii is pending adjudication before Hon'ble Chandigarh High Court regarding enhanced land compensation. The probable liability on the Petitioner is not considered in tariff computation of the 2019-24 period. The actual liability amount, if any, based on Court's adjudication will be claimed at the time of truing up of the tariff of the true up of the 2019-24 period; and
- i. The information sought through Technical Validation letter was filed vide affidavit dated 23.9.2020.

3. The Commission observed that the actual liability, if any, based on Court's adjudication, will be considered at the time of true up of the 2019-24 period.

4. Learned counsel for BYPL sought a week's time to file reply in the matter.

5. The Commission directed the Respondents, including BYPL to file reply, if any, by 15.6.2021 and the Petitioner to file rejoinder, if any, by 22.6.2021. The Commission further



directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

